

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 2**

Item No.214 – IA 680 of 2022  
In  
CP(IB) 88 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Indu Corporation Pvt Ltd  
V/s

.....Applicant

Shree Narmada Architectural Systems Ltd

.....Respondent

**Order delivered on 01/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Pragati Tiwari Proxy Advocate for Mr. Nipun Singhvi, Advocate.  
For the Respondent : Mr. Dev Shah Proxy Advocate for Mr. Arjun Sheth, Advocate for Respondent No. 2 UCO Bank  
Mr. Shyamdhara Upadhyay, Advocate i/b.  
Intralegal for Punjab National Bank  
Ms. Pankti Shah, Advocate for Income Tax Dept.

**ORDER**

The Ld. Counsel appearing for the Punjab National Bank submitted that he has filed the reply (Inward No.D2988) dated 14.08.2023) with a copy to the other side and deposited the cost in Prime Minister Relief Fund. However, no proof is filed along with the reply. Let the proof of the same be filed. The Proxy Counsel appearing for the applicant requested for an adjournment.

List the matter on 27.09.2023

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**